

JUDICIARY EXAMS QUESTION PAPER

Free Downloadable Formats

Hello Good People!

THE PUNJAB DEBTOR'S PROTECTION ACT, 1936. TABLE OF CONTENTS.

Preamble

CHAPTER I

Preliminary

SECTIONS

- 1. Short title, extent and commencement.
- Definitions.

CHAPTER II

Execution of decrees

- 3. Definitions.
- 4. Temporary alienation of land in execution of decree for the payment of money.
- 5. Partial exemption of land.
- 6. Collector and Commissioner deemed to be acting judicially.
- 6-A. Financial Commissioner may call for record.
 - 7. Limitation for appeals.
 - 8. Rules to be made after previous publication.
 - 9. Exemption of ancestral property from liability.
 - 10. Exemption of standing crops and trees from attachment or sale.
 - Execution barred in certain cases.
- 11-A. Execution barred in cases where land is exempt from attachment or sale.
- 11-B. Power to direct payment of decretal amount by instalments.
- 11-C. Prohibition of charge for expenses on loans.

CHAPTER III

Burden of proof

Burden of proof of consideration.

1936 : Pb. Act II]

THE PUNJAB DEBTORS' PROTECTION ACT, 1936 PUNJAB ACT No. 2 of 1936

[Received the assent of His Excellency the Governor on the 16th April, 1936, and that of His Excellency the Viceroy and Governor-General on the 30th May, 1936, and was first published in the Punjab Gazette, Extraordinary, of the 6th June, 1936.

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1936	II	The Punjab Debtors' Protection Act, 1936	Amended in part, Government of India (Adaptation of Indian Laws) Order, 1937 Amended by Punjab Act IX of 1938 Amended by Punjab Act X of 1939 Amended by Indian Independence (Adaptation of Bengal and Punjab Acts) Order of 1950 (G.G.O. 40) Amended by East Punjab Act III of 1948 Amended by the Adaptation of Laws Order, 1950 Amended by the Adaptation of Laws (Third Amendment) Order, 1951 Amended by Punjab Act 8 of 1956 Amended by Punjab Act 44 of 1960 Amended by Haryana Adaptation of Laws Order, 1968

- For Statement of Objects and Reasons, see Punjab Gazette, 1935, Part I, page 249. For Report of the Select Committee, see Punjab Gazette, 1935, Part V, pages 49-50, and for Proceedings in Council, see Punjab Legislative Council Debates, Volume XXVI, pages 988-989, Volume XXVII, pages 1137-1174, 1177-1210, 1238-1247; Volume XXVIII, pages 903, 1003-1028.
- For Statement of Objects and Reasons, see Punjab Gazette, (Extraordinary), 1938, page 42; and for Proceedings in Assembly, see Punjab Legislative Assembly Debates, Volume IV, pages 696-704 and Volume V, pages 41 and 54.
- 3. For Statement of Objects and Reasons, see Punjab Gazette (Extraordinary), 1939, page 143; and for Proceedings in Assembly, see Punjab Legislative Assembly Debates, Volume X, pages 77-90.
- 4. For Statement of Objects and Reasons, see East Punjab Gazette (Extraordinary), 1948, page 155; and for Proceedings in Assembly, see East Punjab Legislative Assembly Debates, Volume II, pages 119-120.
- 5. For Statement of Objects and Reasons, see Punjab Government Gazette, dated the 3rd May, 1956.
- 6. For Statement of Objects and Reasons, see Punjab Government Gazette, (Extraordinary), 1960, page 1945.
- 7. See Haryana Government Gazette, (Extraordinary), dated the 29th October, 1968.

LatestLaws.com

An Act to provide for the more effective protection of debtors in '[Haryana]

eamble.

Whereas it is expedient for the more effective protection of debtors to modify the existing law on certain points and to amend the law with respect to persons carrying on business as money-lenders;

And whereas the previous sanction of the Governor-General under sub-section (3) of section 80-A of the Government of India Act and the previous sanction of the Governor under section 80-C of the said Act have been obtained.

It is hereby enacted as follows:---

CHAPTER I

PRELIMINARY

- 1. (1) This Act may be called the Punjab Debtors' Protection Act, 1936.
 - (2) It extends to ¹[Haryana].
- (3) It shall come into force at once ²[in the principal territories] and on the 30th December, 1960 ²[in the transferred territories].-
- 2. In this Act, unless there is anything repugnant in the subject or context,—
 - (1) "Bank" means a company carrying on the business of banking and registered under any of the enactments relating to companies for the time being in force in the United Kingdom, or in any of the Colonies or Dependencies thereof, or in ³[any Part A State or Part C State], or incorporated by an Act of Parliament ⁴[of the United Kingdom], or by Royal Charter or Letters Patent or by any Act of ⁵[Parliament].
 - (2) "Company" means a company registered under any of the enactments relating to companies for the time being in force in the United Kingdom or in any of the Colonies or
 - 1. Substituted for the word "Punjab" by the Adaptation of Laws Order, 1968.
 - 2. Inserted by the Adaptation of Laws Order, 1968.
 - Substituted for the words "British India" by the Adaptation of Laws (Third Amendment) Order, 1951.
 - 4. Inserted by the Adaptation of Laws (Third Amendment) Order, 1951.
 - Substituted for the words "the Central Legislature" by the Adaptation of Laws (Third Amendment) Order, 1951. The words "Central Legislature" had been substituted for the words Indian Legislature by the Government of India (Adaptation of Indian Laws) Order, 1937.

ort title, tent and mmencement

efinitions

1936 : Pb. Act II]

Dependencies thereof, or in '[any Part A State or Part C State], or incorporated by an Act of Parliament ²[of the United Kingdom], or by Royal Charter or Letters Patent, and includes Life Assurance Companies to which the Indian Life Assurance Companies Act, 1912, applies.

VI of 1912.

- II of 1912.
- (3) "Co-Operative Society" means a society registered under the provisions of Co-operative Societies Act, 1912.3
- (4) "Court" includes a court acting in the exercise of insolvency jurisdiction.
- (5) "Interest" includes the return to be made, over and above what was actually lent, whether the same is charged or sought to be recovered, specifically by way of interest, or otherwise.
- (6) "Loan" means an advance whether of money or in kind at interest and shall include any transaction which the court finds to be in substance a loan, but it shall not include:—
 - (i) a deposit of money or other property in a Post Office Savings Bank or any other bank, or in a company or with a co-operative society;
 - (ii) a loan to or by, or a deposit with any society or association registered under the Societies Registration Act, 1860, or under any other enactment for the time being in force;
 - (iii) a loan advanced by the ⁴[State] Government or by any local body authorized by the ¹[State] Government.
 - (iv) a loan advanced by a bank, a co-operative society or a company whose accounts are subject to audit by a certificated auditor under the Indian Companies Act, 1913;5

VII of 1913.

XX I of

1860.

- Substituted for the words "British India" by the Adaptation of Laws (Third Amendment). Order, 1951.
- 2. Inserted by ibid.
- 3. Now see Punjab Co-operative Societies Act, 1961.
- 4. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
- Now see Companies Act, 1956.

XXVI of

1881.

- (v) a loan advanced to a trader;
- (vi) an advance made on the basis of a negotiable instrument as defined in the Negotiable Instruments Act, 1881, other than a promissory note:
- (vii) a transaction which is, in substance, a mortgage or a sale of immovable property.
- (7) "Money-lender" means a person who, in the regular course of business, advances a loan as defined in this Act and shall include the legal representatives and the successors-in-interest, whether by inheritance, assignment or otherwise, of the person who advanced the loan.
- (8) "Trader" means a person who in the regular course of business buys and sells goods or other property, whether movable or immovable, and shall include—
 - (i) a wholesale or a retail merchant,
 - (ii) a commission agent,
 - (iii) a broker,
 - (iv) a manufacturer,
 - (v) a contractor,
 - (vi) a factory owner,

but shall not include a person who sells his own agricultural produce or cattle, or buys agricultural produce or cattle for his own use.

CHAPTER II.—Execution of Decrees.

Definitions.

- 3. In this Chapter, unless there is anything repugnant in the subject or context.—
 - (1) "land" means land which is not occupied as the site of any building in a town or village, and is occupied or has been let for agricultural purposes, or for purposes sub-servient to agriculture, or for pasture, and includes the sites of buildings and other structures on such land;
 - (2) "Collector" means the Deputy Commissioner of a district or any officer specially empowered by the '[State] Government to exercise the powers of a Collector under this Chapter.

^{1.} Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

- ¹[(3) "Commissioner" means the Commissioner of a division or any officer specially empowered by the ²[State] Government to exercise the powers of a Commissioner under this Chapter.]
- ³4. Omitted.
- 5. Omitted.
- Omitted.
- 6-A. Omitted.
- Omitted.
- Omitted.
- 9. When custom is the rule of decision in regard to succession to immovable property then, notwithstanding any custom to the contrary, ancestral immovable property in the hands of a subsequent holder '[whether male or female and if female whether she holds as a limited owner or full owner] shall not be liable in the execution of a decree or order of a court relating to a debt incurred by any of his predecessors in interest:

Exemption of ancestral property from liability.

Provided that, when the debt has been expressly charged by way of mortgage on ancestral immovable property by a predecessor in interest, the court shall determine the liability of such land as if this section had not been passed:

Provided further, and subject to the foregoing proviso, that, in respect of a debt incurred before the commencement of this Act, ancestral property in the hands of subsequent holder may be liable, only if all the following conditions are satisfied:—

First. That, before such liability is determined, the judgment-debtor shall be given sufficient opportunity to show cause against such liability.

Second. That such liability was permitted by the rule of custom applicable to the judgment-debtor immediately before the commencement of this Act, and nothing in this section shall prevent the judgment-debtor from proving the contrary.

- 1. Added by Punjab Act X of 1939, section 3.
- 2. substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
- 3. Sections 4, 5, 6, 6A, 7 and 8 omitted by the Punjab Act 44 of 1960.
- 4. Inserted by East Punjab Act III of 1948, section 2.

Third. That the decree-holder is able to show to the satisfaction of the court that, at the time the debt was originally incurred, there was a subsisting judgment or order of a competent court, not in ex-parte proceedings, holding that such a custom was applicable to the sub-tribe in the tehsil to which the judgment-debtor belongs.

Fourth. That the judgment-debtor is not able to show to the satisfaction of the court that, at the time the debt was originally incurred, there was a subsisting judgment or order of a competent court, not in *ex-parte* proceedings, holding to the contrary and subsequent to the judgment relied upon by the decree-holder.

- 10. Notwithstanding anything to the contrary contained in any other enactment for the time being in force:-
 - standing crops, other than cotton and sugarcane, shall not be liable to attachment or sale in the execution of a decree;
 - (2) standing trees apart from the land on which they stand shall not be liable to sale in the execution of a decree or an order of a court.
 - '[3] Such portion of the judgment-debtor's land, not exceeding fifty percentum thereof, shall not be liable to attachment or sale in the execution of a decree for the payment of money as in the opinion of the court, having regard to the judgment debtor's income from all sources except such income as is dependent on the will of another person, is sufficient to provide for the maintenance of the judgment-debtor and the members of his family who are dependent on him.]

11. (1) Notwithstanding anything to the contrary contained in any other enactment for the time being in force, where an application has been made to execute a decree passed after the commencement of this Act against a debtor as defined in subsection (2) of section 7 of the Punjab Relief of Indebtedness Act, VII of 1934, and not being a decree granting an injunction, no order for 1934. the execution of the same decree shall be made upon any fresh application presented after the expirantion of six years from—

- (a) the date of the decree sought to be executed, or
- (b) where the decree or any subsequent order directs
- 1. Inserted by Punjab Act 44 of 1960.

Exemption of standing crops and trees from attachment or sale.

Execution barred in certain cases.

any payment of money or the delivery of any property to be made at a certain date or at recurring periods, the date of the default in making the payment or delivery in respect of which the applicant seeks to execute the decree.

- (2) Nothing in that section shall be deemed—
 - (a) to preclude the Court from ordering the execution of a decree upon an application presented after the expiration of the said term of six years, where the judgment debtor has, by fraud or force, prevented the execution of the decree at some time within six years immediately before the date of the application; or
 - (b) to limit or otherwise affect the operation of article 183 of the First Schedule to the Indian Limitation Act. 1908.3

¹[11-A. Notwithstanding anything contained in the Code of IX of Civil Procedure, 1908, no decree for the payment of money shall 1908. be executed by the sale without attachment, or by the appointment of a receiver of land or the produce of land or an interest in land, which under any law for the time being in force, is exempt from attachment or sale. I

²[11-B. The Court may, at any time on the application of a judgment-debtor, after notice to the decree-holder, direct that the amount of any decree passed against him, whether before or after the commencement of the Punjab Money Lending and Debtors' Protection Laws (Extension and Amendment) Act, 1960, in respect of a loan shall be paid in such number of instalments and subject to such conditions, on the dates fixed by it, having regard to the circumstances of the judgment-debtor and the amount of the decree, as it considers fit. During the pendency of an enquiry under this section, the court may, subject to such conditions as it may impose, order the stay of execution of the decree. Such order shall be deemed to have been passed under section 47 of the Code of Civil Procedure, 1908.

Execution barred in cases where land is exempt from attachment or salc.

Power to direct payment of decretal amount by instalments.

- 1. Inserted by Punjab Act IX of 1938, section 2.
- 2. Inserted by Punjab Act 44 of 1960.
- 3. Now see Limitation Act, 1963.

Prohibition of charge for expenses on loans.

11-C. No moneylender shall receive from a debtor or intending debtor any sum other than reasonable costs of investigating title to the property,-costs of stamp, registration of documents and other usual out of pocket expenses in cases where an agreement between the parties includes a stipulation that property is to be given as security or by way of mortgage and where both parties have agreed to such costs and reimbursement thereof or where such costs, charges or expenses are leviable under any law for the time being in force.]

CHAPTER III

BURDEN OF PROOF

Burden of proof of consideration.

12. Notwithstanding anything to the contrary contained in XVI any other enactment for the time being in force, the burden of of proving that any consideration alleged to have been paid by a ¹⁹⁰⁸ money-lender actually passed shall be on him; unless the consideration is acknowledged by a debtor in his own handwriting or has been endorsed by the registering officer acting under clause (c) of sub-section (1) of section 58 of the Indian Registration Act, 1908, as having been paid in his presence.